[श्री दिगम्बर सिंह]

से मथुरा वृन्दावन, गोकुल, नन्दगांव, कोसी और भरतपुर को कुकिंग गैस की भूमिगत लाइन डाल कर कनैक्शन देने का अनुरोध करता हूं। कारखाने में जहां मथुरा को अनेक असुविधाएं जैसे वायु और यमुना के पानी का गंदा होना, पानी का स्तर भूमि में नीचे चला जाना, शुद्ध शाकाहारी जनता में बाहर के मांसाहारी लोगों के आने के कारण मांसाहारी होटल खुलना, ठंडाई पीने वाले वृजवासियों के बीच में शराब पीने वालों का आकर वातावरण खराब करना, राधा कृष्ण की परम्परा के अनुसार बृज की रासलीला और नृत्य के बीच में विदेशी गाने और नृत्य का बढ़ना आदि बुराइयों को सहन करना पड़ रहा है तो उनको कम से कम यह कुकिंग गैस की सुविधा तो प्राप्त होनी ही चाहिए। मेरा माननीय मत्री जी से निवेदन है कि शीघ्र इसकी व्यवस्था करने की वह कृपा करें।

(x) Indiscrimate cutting of trees in Purnia, Bihar.

श्रीमती माधुरी सिंह (पूर्णिया) : वायु-मडल प्रदूषण, वनों का साफ किया जाना, पेड़ों की कटाई आदि ने आज हमारे देश में गंभीर समस्या का रूप धारण कर लिया है। प्राकृतिक सौंदर्य और नैसर्गिक सुषमा में समृद्ध हमारा देश आज प्रकृति के संरक्षण और सवर्धन के प्रति घोर उपेक्षा बरत रहा है। आज लोगों को प्राकृतिक सौंदर्य में आकर्षण नहीं है। कई किस्म के विशाल एवं दुर्लभ वृक्ष साफ किए जा रहे हैं। परम्परागत सौंदर्य नष्ट हो रहा है। बिहार में पूर्णिया जिला इसका प्रमाण है। वहां अस्थायी स्वार्थ की पूर्ति के लिए मनुष्य वृक्षों को कितनी हानि पहुंचा रहा है, यह उसका ज्वलन्त उदाहरण है। पेड़ पौध हमारी राष्ट्रीय सम्पत्ति हैं। वे प्राकृतिक संतुलन बनाए रखने में मदद करते हैं। हमारे धर्म और संस्कृति से उनका गहरा संबंध है। पूर्णिया में वृक्षों की कुछ स्वार्थी व्यक्तियों द्वारा बेतहाशा कटाई की जा रही है। इस से वातावरण की जो हानि हो रही है उसकी कल्पना भी कठिन है। किसी समय उपयोगी, मनोहर और आकर्षक वृक्षों के लिए प्रसिद्ध था और इन से उत्पन्न पुष्प और फल, जड़ी बूटियां सुन्दर मजबूत इमारती लकड़ी आदि जन साधारण के लिए हितकारी और सुख समृद्धि का साधन थीं। आज पूर्णिया शुष्क पेड़ पौधों से वंचित बंजर जिला प्रतीत होता है। मैं पूर्णिया में वृक्षों की बिना हिचकिचाहट की जा रही कटाई पर रोक लगाने के लिए केन्द्रीय सरकार का सहयोग चाहती हूं। बुद्ध और महाबीर की कर्मस्थली बिहार प्रदेश की प्राकृतिक छटा और नसर्गिक सौंदर्य की रक्षा हम सब का पावन कर्तव्य है। मैं आशा करती हूं कि भारत सरकार इस दिशा में तुरन्त प्रभावशाली कार्य-वाही करेगी।

15.05 hrs.

SPECIAL COURTS (REPEAL) BILL

MR. CHAIRMAN: Now we take up Special Courts (Repeal) Bill. For this Bill only 25 minutes are left as per time allocation made by the Business Advisory Committee, Therefore, I want that all those Members who are keen to speak should be brief. Many points are being repeated. This will provide an opportunity to other Members to give their suggestions and views. Shri Era Anbarasu.

SHRI ERA ANBARASU (Chengalpattu): I stand to support the repeal of the Special Courts (Repeal) Bill. Many reasons for the repeal have already been given. The experience in

the working of the Act has shown that it has not inspired public confidence.

I heard the speeches of so many speakers here. They wanted certain criteria. They wanted to know what are the criteria for judging "that the Act has shown that it has not inspired public confidence." I would like to tell them that Shrimati Indira Gandhi has come to power because of the massive mandate. Not only she but all her followers came to power. Even after knowing this fact, they are ignorant about the fact. This is how the public responded to the institution of the special courts. If a person is sleeping we can only wake him up. But if a person pretends as if he is sleeping, we cannot wake him up. That is the attitude of the Opposition leaders. I only feel sorry for their ignorances. This was only brought with the political vendata somehow to put Shrimati Indira Gandhi and her followers in jail.

I would like to impress upon you certain things. Why did the Congress Party become a national party? How was it able to withstand all the hurdles even though Shrimati Indira Gandhi was defeated in the year 1977. I can even quote some of the articles that appeared in the National Herald and in the Indian Express. It is because Shrimati Indira Gandhi is not an ordinary person like you. She has got some divine quality in her to excuse even the people who have committed mistakes. Did you come to rule the nation? Did you concentrate your ideas only to formulate laws and regulations or to bring about certain social changes in society? Not at all. You were only trying to accuse Shrimati Indira Gandhi. You were trying to accuse the followers of Shrimati Indira Gandhi. That was only your activity. You were fighting for the chair. Even now some senior leaders of yours are sitting here with an eagle's eye only to capture seats on the other side and not to do good service to the nation. That is what you are aiming at.

It is very easy to put you behind the bar. I can point out a number of things.

DR. SUBRAMANIAM SWAMY (Bombay North East): I challenge. Why do you not do that? It is an open challenge. Why do you not do that?

SHRI ERA ANBARASU: You know how gold was auctioned and how many people were involved in it.

*While the country's gold was auctioned, how many looted and amassed wealth? All those things were excused by Shrimati Indira Gandhi. Because the looting was done by you was excused by her, today she is the world's greatest leader.

To-day she stands as the world's greatest leader because she has excused and forgotten all the crimes that you have committed. Not only that **how they had grabbed thousands of acres of land when they were in power. Did we take any action?

When Shri Jagjivan Ram was in power....

MR. CHAIRMAN: Please do not mention so many names. This is not a good tradition to mention names and bring in allegations like this.

SHRI JAIPAL SINGH (Haridwar): The hon. Member is not present in the House just now. (*Interruptions*).

SHRI ERA ANBARASU: I may say something about the Deputy Prime Minister Shri Jagjivan Ram. If we had taken them to the Special Court, what would have been their fate? What would have happened to them? They would have been imprisoned. Not only that.

SHRI SUDHIR GIRI (Contai): I am on a point of order.

MR. CHAIRMAN: What is your point of order?

*The original speech was delivered in Tamil.

**Not recorded.

SHRI C. T. DHANDAPANI (Pollachi): How can there be a point of order when Shri Era Anbarasu is speaking?

MR. CHAIRMAN: There can always be a point of order. Let me decide whether there is a valid point of order or not. The point of order can be raised even during the speech of a Member, if he says something which is unparliamentary.

What is your point of order?

SHRI SUDHIR GIRI: He is stating something which is derogatory to the Members of this House. So, I oppose and say that such descriptions should not be allowed.

MR. CHAIRMAN: I will go through the proceedings and I will take my decision.

SHRI K. RAMAMURTHY (Krishnagiri): Since you are telling if there is anything objectionable that will be removed, I would like to know here will you remove that which ever is very pertinent? There should not be any blanket permission.

MR. CHAIRMAN: There is no blanket permission. It is the right of the Chair. I will see. Suppose he has said something which I had not heard at that time.

AN HON. MEMBER: Is Morarjibhai an un-parliamentary word?

MR. CHAIRMAN: Whatever it is, I will go through the record and if there is anything derogatory that will be deleted.

SHRI C. T. DHANDAPANI: You said names of any person should not be referred to here. He may not refer to the names. Any Member of this House may like to have the name of a particular person.

MR. CHAIRMAN: I am not saying that the name should not be referred to I say do not bring in the names and make allegations.

SHRI C. T. DHANDAPANI: That should not be connected with the allegations.

MR. CHAIRMAN: Certainly. If you make allegations you cannot name like that.

Please continue your speech.

*SHRI ERA ANBARASU: Could we not have sent this case to the Special Court? If we had just implemented the law enacted by you, we could have taken enough revenge. We did not do that. We do not want to do that and that is why we want to repeal this Act. Not only that.

When Janata Government was in power, the then Foreign Minister, presently a Member of this House, went abroad. You know that. I do not want to name him. You know it already. *(Interruptions)*

MR. CHAIRMAN: Please. Hon. Member must maintain the dignity of the House. Whatever he was saying will not form part of the record. This will not form part of the record. Please maintain the dignity of the House. *(Interruptions)*

MR. CHAIRMAN: I am just giving you the warning.

SHRI ERA ANBARASU: It is a proved charge. *(Interruptions)*.

MR. CHAIRMAN: Please take your seat. I repeat. When you speak in the House—every Member must keep the dignity of the House. Just to bring in this kind of things mentioning that a Minister no matter, whether you mentioned the name or not, a former Minister went abroad, I think, is very improper. I say, this will not form part of the record.

I am telling you, you should, please, not mention all these things. Please speak on the Bill. Otherwise, your time will be over.
(Interruptions)

*Not recorded.

MR. CHAIRMAN: You please continue your speech. Otherwise, I will call some other person.

*SHRI ERA ANBARASU: They brought this law with the sole objective of imprisoning Mrs. Indira Gandhi I would take this opportunity to bring home to them that this was their only motive in bringing this law. The Shah Commission Inquiry was going on inside the Patiala House in New Delhi. Propriety demands that the inquiry held in camera and not made public. What did the Janata Party do? They fixed mike and loudspeakers outside the Patiala House and all the proceedings of the Inquiry were broadcast for the passersby on the roads to hear. They had fixed loudspeakers just to despoil the image of Mrs. Indira Gandhi. They gave such wide publicity to Shah Commission Inquiry. Who will do that? Will anyone having faith in the laws of the land do that? Will anyone having belief in fairplay and justice do that? Will anyone having guideless heart do that? Were they conducting any Inquiry? No. They were mocking at justice. Were they not aware of laws of the land to punish even those in power who have committed crimes?. Now they are saying that this enactment is in the interest of justice and fairplay. To whom they are weaving this story? If the guilty people are to be punished, we have the Criminal Procedure Code, the Indian Penal Code etc. The Supreme Court and the High Court are empowered to constitute a special bench or to appoint a special Judge for the purpose of expeditious hearing of a case. There are provisions in the laws current in the country. In this background when they argued for the necessity of a Special Court, we became suspicious of their motives. They wanted to punish Shrimati Indira Gandhi; they wanted to destroy the Congress Party. That was their political ideology.

Before I conclude, I would say, as is commonly believed in Tamil Nadu, that it is divine to pardon the one who has committed a crime. One who pardons even those who had committed mistakes while remaining in power becomes noble and divine. It is not my contention that if the people in power commit mistakes they should not be punished. Normal laws of the land should be taken recourse to for punishing them.

I would like to quote the words of Francis Bacon:

> "In taking revenge a man is but even with his enemy, but in passing it over, he is superior."

I end only by saying out a Spanish proverb that:

> "No revenge is more honourable than the one not taken."

And that is why, our Government continues to be honourable and Mrs. Indira Gandhi continues to be honourable and hold esteem in the public.

Therefore, the Special Courts Act is unnecessary and I stand to support that this should be repealed.

श्री कृष्ण कुमार गोयल (कोटा) : सभापति महोदय, इस के पहले कि मैं अपने विचार रखूं, मैं स्पेशल कोर्ट ऐक्ट की कुछ धाराओं और प्रीएम्बल की ओर सदन का ध्यान आकर्षित करना चाहूंगा। जिस के द्वारा यह बताया जा सके कि जो वर्तमान विधेयक विचाराधीन है और जिस के उद्देश्य और कारण बताये गए हैं, साथ साथ मंत्री महोदय ने बिल को जिस समय मूव किया उस समय जो कारण बताए इस बिल को बनाने और लाने के वह कहां तक सत्य और तर्क के आधार पर खरे उतरते हैं। बार बार एक बात कही जाती है कि केवल श्रीमती इन्दिरा गांधी से राजनैतिक बदला लेने की दृष्टि से और उनको अपमानित करने के लिए, सजा देने के

*The original speech was delivered in Tamil.

[श्री कृष्ण कुमार गोयल]

लिए वह कानून बनाया गया था, मैं समझता हूं कि यह सत्य है से आंख मींचना है। अगर हम स्पेशल कोर्ट ऐक्ट 1979 के प्रीएम्बल का चौथा भाग पढ़ें तो वह इस प्रकार है :—

"AND WHEREAS all powers being a trust, and holders of high public or political offices are accountable for the exercise of their powers in all cases where Commissions of Inquiry appointed under the Commissions of Inquiry Act, 1952 or investigations conducted by Government through its agencies disclose offences committed by such holders"

इसके पढ़ने के बाद यह कहना कहां तक ठीक है कि केवल श्रीमती इन्दिरा गांधी के लिए ही इस ऐक्ट को बनाया गया था? क्या आप यह कहना चाहते हैं कि जो व्यक्ति आज पोलिटिक्ल पावर में है जिस के पास देश के हित में निर्णय करने का अधिकार है, सत्ता जिस के पास है, क्या उस को हम छुट्टी दे दें? अगर किसी प्रकार का कोई अपराध वह करता है और कमीशन आफ़ एन्क्वारी उस के लिए बैठायी जाती है या यह सरकार अपनी और एजेन्सी के माध्यम से उसके खिलाफ़ अपराध पाती है तो क्या ऐसे व्यक्ति को हम फ्री छोड़ देना चाहते हैं? (व्यवधान) .... शाह कमीशन की बात माननीय सदस्य कर रहे हैं जो राजस्थान से आए हैं और बहुत बोलते हैं, मैं जानना चाहूंगा क्या वह कमीशन आफ़ एन्क्वायरी ऐक्ट को खत्म करने की बात कर रहे हैं? जब कमीशन आफ़ एन्क्वारी ऐक्ट, 1952 मौजूद है, उस के तहत एन्क्वायरी बैठायी जाती है और उस में कुछ तथ्य जनता के सामने आते हैं तो क्या केवल • आई-वाश करना ही हमारा काम है?

• यह कोई नया इतिहास नहीं है। कमीशन आफ एन्क्वायरी ऐक्ट के तहत अगर हम पंडित जवाहर लाल नेहरू के समय से लें तो उन्होंने स्वयं भी एन्क्वायरी करायी है डाक्टर मेहताब के खिलाफ, प्रताप सिंह कैरों के खिलाफ, बख्शी गुलाम मोहम्मद के खिलाफ। देश की जनता जानना चाहती है कि एक्क्वायरी के बाद, इतना खर्चा करने के बाद किसी आधार पर जो एन्क्वायरी बैठी थी, उस एन्क्वायरी के बाद जो तथ्य सामने आए उन के ऊपर सरकार ने क्या किया? जब यह कहा गया और रेकार्ड किया गया कि ये भ्रष्टाचार थे तो इन के खिलाफ क्या कार्यवाही की गई? क्या केवल जनता की आंख को धोखा देने के लिए ही हम एन्क्वायरी कमीशम बैठाना चाहते हैं? और यह क्यों भूल जाते हैं कि यही श्रीमती इंदिरा गांधी थीं जिन्होंने कि सरकारिया कमीशन के द्वारा तामिलनाडु के मुख्य मंत्री श्री करुणानिधि के खिलाफ एन्क्वायरी बैठायी थी। उसमें बदले की भावना नहीं थी? वह एन्क्वायरी केवल इसलिए बंठायी गई थी कि उस समय वहां की रूलिंग पार्टी जो डी एम के थी और जो उस के मुख्य मंत्री करुणानिधि थे, सत्ता दल जो केन्द्र में था उस से उन के सम्बन्ध ठीक नहीं थे। इसलिए आप ने एन्क्वायरी बैठायी (व्यवधान) एन्क्वायरी हुई और आप जानते हैं कि उस सरकारिया कमीशन ने दो तथ्यों के अन्दर यह साबित माना कि उस में भ्रष्टाचार किया गया था। पंजाब और हरियाणा से जो गेहूं की खरीद की गई थी उसके बारे में कमीशन ने माना था और बाम्बे की फर्म को पेस्टिसाइड स्प्रे करने का जो ठेका दिया गया था, किसी उद्देश्य को दृष्टि में रखते हुए—इन दोनों तथ्यों को कमीशन ने माना और इसी आधार पर जनता शासन काल में मुकदमें चलाए गए। फिर आ क्या बात हो गई? केवल पोलिटीकल गेन के लिए, देश के हित को कोने में रखकर उन मुकदमों को वापिस ले लिया गया, इसलिए कि डी एम के से समझौता करना था।

SHRI C. T. DHANDAPANI: I am on a point of order. For your information, the case is not withdrawn by the Central Government.

(*Interruptions*)

MR. CHAIRMAN: Don't interrupt. He has not even raised his Point of Order. I will decide.

SHRI C. T. DHANDAPANI: The hon. Member has said that the case was withdrawn by the Central Government. But it was not withdrawn by the Central Government. Some allegations were levelled against Mr. Karunanidhi. Accordingly, a Commission of Enquiry was constituted. The persons who indulged in allegations themselves went to the Court and said that what all they stated in the allegations was all false. So those people withdrew the allegations they made against Mr. Karunanidhi. The Court approved it. The Court was convinced. The petitioners were allowed to withdraw the case. Only the petitioners withdrew the case but not the Central Government.

MR. CHAIRMAN: There is no point of order.

श्री कृष्ण कुमार गोयल : माननीय सदस्य की भावनाओं को चोट पहुंची, इसका मुझे अफसोस है लेकिन जो तथ्य हैं वह देश के सामने हैं और जनता उसको जानती है।

सभापति जी, इमर्जेंसी के समय में जबकि प्रेस की आवाज बन्द थी, उसकी कलम तोड़ दी गई थी, कोई भी आजादी के साथ अपने विचार नहीं रख सकता था तब, मैं जानना चाहता हूं राज्य सभा में संविधान संशोधन विधेयक क्यों लाया गया था जिसमें यह प्रावधान किय गया कि राष्ट्रपति या प्रधान मंत्री यदि कोई अपराध करते हैं तो उनको छोड़ दिया जाए ? क्या आप विश्व के इतिहास में ऐसा कोई उदाहरण दे सकते हैं जब संविधान में ऐसा संशोधन किया गया हो कि सर्वोच्च सत्ता पर बैठे हुए व्यक्ति को, वह चाहे जो भी अपराध करे, उससे मुक्ति दे दी गई हो कि उस पर कोई कार्यवाही नहीं की जायेगी ?

सभापति महोदय, मैं यह कहना चाहता हूं कि कमीशन आफ इंक्वायरी ऐक्ट की धाराओं के अन्तर्गत यदि कोई कमीशन बिठाया जाता है और उसका जो भी निर्णय निकलता है उसके आधार पर अगर कोई स्पेशल कोर्ट बनाई जाती है और उससे कहा जाता है कि जल्दी से जल्दी इसका डिस्पोजल कीजिए तो इसमें क्या अपराध है ? यह कहना कि यह केवल श्रीमती इन्दिरा गांधी के लिए बनाया गया था, गलत है । स्पेशल कोर्टस ऐक्ट की जो धारायें हैं वह बिल्कुल स्पष्ट हैं। धारा (3) में स्पेशल कोर्ट बनाने का जिक्र किया गया है और धारा (5) में डेक्लेरेशन दिया जायेगा कि अमुक चीज जो पाई गई है उसके आधार पर स्पेशल कोर्ट बनाई जाए । अतः बिना उपयोग में लाए हुए भी यह कानून सरकार के पास पड़ा रह सकता था । समझ में नहीं आता कि इसको रिपील करने के लिए इतना बड़ा विधेयक क्यों लाना पड़ा ? ब्रिटिश काल के बने हुए कई कानून आज भी पड़े हुए हैं । अभी अभी पोस्ट ऐंड टेलीग्राफ ऐक्ट के बारे में बातचीत हो चुकी है । उस समय के एक कानून के अन्तर्गत गाँधी टोपी पहनना आज भी अपराध है । लेकिन उनको रिपील करने के लिए सरकार कोई कार्यवाही नहीं कर रही है । इसलिए मैं समझता हूं जानबूझ कर इमर्जेंसी की चर्चा को यहां पर लाने के लिए यह बिल यहां प्रस्तुत किया गया है । जितने भी विचार इस बिल के समर्थन में उस तरफ से रखे गए हैं वह सारे ही वर्बेटिम वही हैं जो राष्ट्रपति के अभिभाषण पर धन्यवाद के प्रस्ताव के समर्थन में रखे गए थे । मुझे डर है कि शायद आप उस तर्क के आधार पर आप यह साबित करना

[श्री कृष्ण कुमार गोयल]

चाहते हैं कि इमरजेंसी काल का युग बहुत बढ़िया युग था, बहुत अच्छा युग था । यह डर इसलिए भी पक्का हो जाता है कि कीमतों के मामले में आज यह सरकार असफल है, कानून और व्यवस्था के बारे में असफल है । हरिजनों पर अत्याचार, आज पंजाब भभक रहा है, असम भभक रहा है और सरकार असहाय होकर इसको देख रही है । मुझे डर है कि इस चर्चा के माध्यम से जनमानस की भावना का कोई षडयन्त्र न रचा जा रहा हो । देश के ऊपर दोबारा इमरजेंसी लादने की कोशिश न की जा रही हो ।

सभापति महोदय, अन्त में मैं इस सम्बन्ध में मंत्री महोदय से कहना चाहता हूं कि आज जीवन का मान्य बिन्दू बदल रहा है । राजनीति में रहने वाले कार्यकर्त्ता और राजनीतिज्ञ नेता उनके बारे में किस प्रकार की धारणा जनमानस के अंदर बन रही है, उस पर हमें गंभीरता से विचार करना होगा । सरकार क्या लोकपाल बिल लाने जा रही है—यह मैं आपसे पूछना चाहता हूं सत्ता में या विरोध में जो इस प्रकार के लोग हैं, राजनीतिक नेता हैं, जिनके बारे में आरोप लगाते हैं, लगाए जा सकते हैं कि कोई इससे मुक्त नहीं है । उन लोगों को कटघरे में खड़ा करने के लिए, जनता के सामने उनकी असली तस्वीर रखने के लिए आप कौन सा कानून लाने जा रहे हैं ।

मैं इस बिल का विरोध करते हुए कहना चाहता हूं कि इस बिल के अंदर कोई ऐसी चीज नहीं थी, लेकिन इस बिल में कोई भी संशोधन करना है या कवरेज स्कोप बढ़ाना है तो उस को संशोधन के द्वारा ला सकते हैं ।

श्री बुद्धि चन्द्र जैन (बाड़मेर) : सभापति महोदय, स्पेशल कोर्ट बिल, 1979 के रिपील के लिए यह बिल जो सदन में विचारार्थ प्रस्तुत किया गया है, मैं उसका समर्थन करने के लिए खड़ा हुआ हूं ।

इस बिल के अन्दर जो उद्देश्य दिए गए हैं, वे विस्तार-पूर्वक नहीं है, परन्तु इसकी भावना से मैं सहमत हूं और मैंने अच्छी तरह से इस बिल का अध्ययन किया है। स्पेशल कोर्ट बिल, 1979 के पैराग्राफ 1, 2, 3 से यह स्पष्ट है कि प्रोक्लेशमेन आफ इमरजेंसी जो 25 जून, 1975 को जारी किया गया था और उस संबंध में जितने भी मामले हैं, उनकी जांच करने के लिए विशेष तौर से इसका उद्देश्य हैं। यद्यपि उद्देश्य के बारे में जैसा कि अभी श्री गोयल ने जो जिक्र किया है, वह भी इस में प्रोवीजन है। इमरजेंसी के अलावा जो दूसरे सार्वजनिक नेता हैं, उनके विरुद्ध भी इस में प्रावधान है, लेकिन जो प्रीएम्बल है वह बदले की भावना को लेकर है और विशेष तौर पर इमरजेंसी के मामले की है। इसलिए यह कानून डिस्क्रिमिनेटरी है। जब डिस्क्रिमिनेटरी है, पक्षपातपूर्ण है, तो उस से कोई भी न्याय नहीं मिल सकता है। हमारे जितने भी जनता के प्रतिनिधि हैं, उनका चरित्र उज्जवल हो और वे कोई भी करप्ट प्रेक्टिस करते हों तो उनके विरूद्ध कार्यवाही होनी चाहिए। यह बहुत ही आवश्यक है । इस संबंध में भी श्री गोयल ने लोकपाल बिल के बारे में कहा है। हमारे राजस्थान में लोकपाल बिल पास होकर एक्ट के रूप में परिवर्तित हो गया है। मैं यह चाहता हूं राष्ट्रीय स्तर पर लोकपाल बिल वापिस आना चाहिए और एक्ट के रूप में परिवर्तित होना चाहिए। 1967 में हमारी कांग्रेस सरकार लोकपाल बिल लाई थी लेकिन वह स्वीकृत नहीं हुआ। 1977 में जनता पार्टी की सरकार लोकपाल बिल लाई, वह सिलेक्ट

कमेटी के पास भेजा गया, लेकिन सिलेक्ट कमेटी की रिपोर्ट प्रस्तुत भी नही हुई थी कि जनता सरकार चली गई और वह भी स्वीकृत नहीं हुआ। मैं चाहता हूं कि हमारा सार्वजनिक जीवन सच्चा हो, अगर हम भी कोई अनुचित व्यवहार करते हों, हमारा कोई मिसकन्डक्ट हो, हमारा जीवन भ्रष्टाचार से भरा हुआ हो तो उस के लिए हमारे विरुद्ध भी कार्यवाही होनी चाहिए तथा प्रजातंत्र में जनता को यह कहने का अवसर नहीं होना चाहिए कि हमारे किसी बड़े पद पर आने से हमारे विरुद्ध कुछ नहीं हो सकता, मुख्य मंत्री के विरुद्ध कुछ नहीं हो सकता, मंत्रियों के विरुद्ध कुछ नहीं हो सकता, पार्लियामेंट के मेम्बरों के विरुद्ध कुछ नहीं हो सकता। मैं चाहता हूं कि इस सदन में अगले बजट सेशन के अवसर पर इस प्रकार का बिल प्रस्तुत किया जाए। हमें हिन्दुस्तान को जनता को बतला देना चाहिए कि हम भी यदि कोई अपराध करेंगे तो हमारे विरुद्ध भी, जैसे किसी साधारण व्यक्ति के विरुद्ध कार्यवाही होती है, वैसी ही कार्यवाही हुआ करेगी।

आज जिस भावना से इस बिल को बनाया गया है कि जल्द से जल्द स्पीडी ट्रायल हो, मेरी दृष्टि में इस से कोई स्पीडी ट्रायल नहीं होगा। सब से पहले तो जज की एप्वाइन्टमेन्ट का मामला ही रिट-पेटीशन में जाएगा और उस में काफी टाइम लगेगा। उस के बाद जब जज की नियुक्ति हो गई तो उस में यह स्थिति पैदा हो सकती है कि उस जज की स्थिति क्या होगी। अगर वह ट्रायल करेगा तो सेशन के जज की सी पोजीशन होगी जिस को हाई कोर्ट का जज पसन्द नहीं करेगा। वह नहीं चाहेगा कि सेशन कोर्ट के जज के अनुसार ट्रायल करूं, एविडेन्स लूं और ऐसी स्थिति में हाई कोर्ट का जज इन्कार कर सकता है। चूंकि सेंट्रल गवर्नमेंट को जजेज की एप्वाइन्टमेन्ट का अधिकार होगा, तो उस के लिए एडमिनिस्ट्रेटिव व्यवस्था करनी पड़ेगी, जिस में अधिक खर्च करना पड़ेगा। आज भी बहुत से राज्यों में यह स्थिति है कि हाईकोर्ट के जजों की बहुत सी पोस्टें वैकेन्ट पड़ी हैं और ऐसी स्थिति में जांच करने के लिए जज का प्राप्त करना बहुत मुश्किल हो जाएगा। इस कानून में प्रावीजन है—सिटिंग जज होन चाहिए, अब पहले ही बहुत सी पोस्टें वैकेन्ट हैं तो सिटिंग जज कहां से लायेंगे। हाई कोर्ट के जज को मुकर्रिर करने के लिए चीफ जस्टिस की राय चाहिए, मुझे चीफ मिनिस्टर की राय चाहिए—इन सब बातों को देखते हुए हाई कोर्ट के जज को मुकर्रिर करना बहुत कठिन होगा।

एक कठिनाई यह भी है कि जो एविडेन्स होगा वह राज्य की राजधानी में होगा या जहां पर हाई कोर्ट की बेंच होगी वहां होगा या जहां पर हाई-कोर्ट स्टैन्ड करती है, सिटिंग है, वहां पर होगा। इस लिए यह जो प्रोसीजर है—किसी भी तरीके से स्पीडी ट्रायल में मदद नहीं कर सकेगा। मेरा सुझाव है कि जो सार्वजनिक नेता हैं, उन के जो भी अपराध हैं, उन को आर्डिनरी कोर्ट्स में डिसाइड किया जा सकता है। कमीशन आफ एन्क्वायरी एक्ट के अन्दर जांच करने के बाद जो जुर्म साबित होते हैं, वे चाहे कितने बड़े से बड़े आदमी के हों, उनके विरुद्ध कार्यवाही होनी चाहिए। इमर्जेन्सी में शाह कमीशन मुकर्रर किया गया और दूसरे जो कमीशन मुकर्रर किए गए, वे पक्षपातपूर्ण किए गए और वे जो जांच कर रहे थे वे इस प्रकार की जांच कर रहे थे जिस से पक्षपात बिल्कुल

[श्री वृद्धि चन्द्र जैन]

स्पष्ट झलक रहा था। इसलिए हम इसका विरोध कर रहे हैं। हम यह चाहते हैं कि इमपार्शल जांच हो, इन्डिपेंडेंट तरीके से जांच हो और जांच होने के बाद जो भी एक्शन हो, बड़े से बड़े आदमी के खिलाफ एक्शन हो, वह सही तरीके से हो।

इन भावनाओं के साथ मैं इस बिल का समर्थन करता हूं।

श्री विजय कुमार यादव (नालन्दा): सभापति जी, स्पेशल कोर्ट के प्रावधान को खत्म करने की साजिश की जा रही है, मैं इस का विरोध करता हूं।

अभी जो आधार बताए गए, जिन की बुनियाद पर इन का कहना है कि इस कानून को खत्म होना चाहिए, उन में पहली बात जो इन्होंने कही है वह यह है कि जनता के बीच इस कानून के प्रति उत्साह नहीं जग सका। आप जानते हैं कि मौजदा कांग्रेस सरकार का, इस बार जब से गद्दी पर आई है, पहली बार जनता की ओर ध्यान गया है, ऐसा मुझे लगता है। सच्चाई यह है कि ढाई वर्षों की हुकूमत में इन्होंने इस लोक सभा से ऐसे-ऐसे कानून पास करवाए हैं, जिनका हिन्दुस्तान की जनता ने जम कर विरोध किया है पार्लियामेंट के अन्दर बूट मेजोरिटी के आधार पर और खुद अपने मेम्बरों की कान्सेंस को दबा कर, व्हिप जारी कर, आप ने ऐसे कानून पास करवाए हैं, जिन का यूनाइटेड अपोजीशन ने, जो अपोजीशन पार्टीज के मेम्बर हैं उन्होने सख्त विरोध किया। उनको पास करवाने के लिए लोक सभा का एतिहासिक सेशन हुआ और इस के बाहर आम जनता ने लाखों-लाखों की तादाद में आकर बोट क्लब के सामने आप के उन घृणित प्रयत्नों का विरोध किया जो जनता के जनवादी अधिकारों को आप कानून के जरिए छीनना चाहते थे। चाहे वह **एसमा** हो या नेशनल सेक्यूरिटी एक्ट के रूप में हो, पूरे देश के अन्दर आम जनता ने एक मत से उस का विरोध किया और आप ने उसकी परवाह नहीं की। आज आप कहते हैं कि जनता ने इस कानून के प्रति उत्साह नहीं दिखाया। बात ऐसी नहीं है। ढाई वर्षों के बाद आप यह सवाल आज उठाते हैं और उस में पालीटीकल मोटीवेशन की बात आप लाते हैं। आज स्थिति क्या है। यह सही है कि 1980 में आप को हिन्दुस्तान की जनता ने विशाल बहुमत दिया और आप के बहुत से संसद सदस्यों को यहां चुन कर भेजा। यह बात सही है लेकिन आज स्थिति वैसी नहीं है। पिछले चुनावों के जो नतीजे आए हैं हवा बता रही है कि जनता आप के खिलाफ़ हो रही है। आप के जो कारनामें हैं, शासन चलाने का जो आप ने ढंग रखा है, राजनीतिक जीवन में जो भ्रष्टाचार पनप रहा है, आम लोग उस के खिलाफ़ हो रहे हैं चाहे वह महाराष्ट्र के पुराने मुख्य मंत्री का सवाल हो, हमारे बिहार राज्य के मुख्य मंत्री का सवाल हो और चाहे दूसरा ऐसा कोई सवाल हो। अभी डीजल के सिलसिले में पार्लियामेंट के अन्दर कई दिनों से जो बहस हो रही है, उस में जो गोलमाल की बात कही जातो है, और आम तौर पर जो भ्रष्टाचार आप बढ़ा रहे हैं, एक से एक कुकर्म किया जा रहा है, आप को इस बात का खतरा है कि इस कानून के रहने से कहीं बाद में आप इस की जद में न आ जाएं। आप इस कानून के बनने के समय की जो पोलिटिकल मोटिवेशन की बात कहते हैं वह बात सही नहीं है। बल्कि आज आप पोलिटिकल मोटिवेटिड होकर

के इस कानून को समाप्त करने की बात कर रहे हैं। (व्यवधान)

आप लोगों से भी जब प्राइवेट में, अलग से बात होती है तो आप के दिल में दूसरी बात पायी जाती है। आपके दल में जो गड़बड़ी चल रही है, उस में किस स्थिति में आपका दल चल रहा है। कांग्रेस के अन्दर जो ईमानदार लोग हैं वे इस बात को अच्छी तरह से जानते हैं और जो लोग गड़बड़ी और भ्रष्टाचार करते हैं उनके बारे में जिस तरह से सारे देश में चर्चा चल रही है, उस चर्चा को भी व सुनते हैं और अलग से उसकी आपस में चर्चा करते हैं। (व्यवधान) यह ठीक है कि उसकी चर्चा आप पार्लियामेंट के फ्लोर पर न करें।

सभापति जी, यह कहा गया कि इन्दिरा गांधी देवी शक्ति सम्पन्न है और उनको राजनीतिक विद्वेष से परेशान करने के लिए यह बिल लाया गया था। अब श्रीमती इन्दिरा गांधी हिन्दुस्तान की प्रधान मत्री हैं। आज सवाल यह नहीं है कि यह कानून किस ने बनाया, सवाल यह है कि क्या कानून किसी एक व्यक्ति के लिए बनता है ?

1980 के बाद से हमारे देश के अन्दर मूलभूत समस्याए बनी हुई हैं। चाहे वह असम का सवाल हो, चाहे. खालिस्तान का सवाल हो, चाहे देश के अन्दर ला एण्ड आर्डर का सवाल हो चाहे देश के अन्दर साम्प्रदायिक दंगों का सवाल हो, चाहे औरतों पर बलात्कार का सवाल हो, हरिजनों पर देश के अन्दर जो जुल्म हो रहे हैं चाहे उसका सवाल हो, ये सारे सवाल और समस्याए देश के अन्दर विद्यमान हैं इसके साथ हो देश के अन्दर गरीबी बढ़ रही है, बेरोजगारी बढ़ रही है। ये जो सारी समस्याए और सवाल हैं, यदि आपकी श्रीमती इन्दिरा गांधी देवी शक्ति है तो आज इन सवालों और समस्याओं को हल करने के लिए उनकी देवी शक्ति क्यों नहीं काम कर रही है ?

आये दिन राज्यों में तरह-तरह के के अपराध होते हैं। उन के लिए जांच कमीशन बहाल होते हैं और उनके बाद जो नतीजे निकलते हैं वे हम सब को अच्छी तरह मालूम हैं। इस कानून के रहने से. निश्चित तौर पर हर तरह के अपराधों को रोकने में मदद मिलती है। आप ने इस कानून को कभी इस्तेमाल में लाने की कोशिश ही नहीं की। आप इसको एक षड्यंत्र मान कर समाप्त करने की बात कर रहे हैं इसलिए मैं इसका विरोध करता हूं।

SHRI XAVIER ARAKAL (Eranakulam): Mr. Chairman, Sir, on this Bill the Rajya Sabha had a very lengthy discussion and passed it. Therefore, I would like to confine myself to the scope of this Bill with a few remarks. Sir, you may recall that the original Bill was moved in 1978 and the President of India referred this matter to the Supreme Court under Article 143 and the Supreme Court upheld the validity of such a court in our judicial system and hierarchy under the Concurrent List 11A and under Article 246(2) of the Constitution. Therefore, the validity of this Act is not in question but what we are debating here as well as in the Rajya Sabha is very important and sacred to the judicial system of our country. In order to highlight that aspect may I take you and the House to the Title, Preamble and Statement of Objects and Reasons of the Act of 1979. It says:

"Those who have held high public of political office in the country and others connected with the commission of such offence during the Proclamation of Emergency issued

[Shri Xavier Arakal]

under Article 352 of the Constitution on 25th June, 1975."

I do not know whether Mr. Goyal has applied his mind to this aspect, namely, in this Bill the offences mentioned therein were confined only to the period of February 27, 1975 to the end of the Emergency period. Let us ask ourselves, is it fit and proper and judicious to have such an enactment in our statute book? I say 'no'. Then please refer to para 2 which makes it amply clear that the sinister and monstrous motive of the then Government was to exterminate the healthy functioning of the parliamentary democracy. I quote:

"For ensuring the healthy functioning of the institutions of Parliamentary democracy, it is necessary to arrange for their judicial determination with the utmost dispatch."

Is it not true that it was brought to exterminate the political parties and the leader Shrimati Indira Gandhi and the Congress? That is why we emphasise that the motive was a monstrous and a sinister one and, as such, this Act ought to have been repealed much earlier. I do not know the reason why the present Bill was not brought earlier. Why did the then Government confine themselves to this aspect of the Emergency period alone?

DR. SUBRAMANIAM SWAMY: Because Emergency was illegal.

SHRI XAVIER ARAKAL: It was not illegal. Should I refer you to Shah Commission report? The procedure was illegal and arbitrary and that is why we opposed that type of procedure. Now, Sir, referring to the Emergency period this is what Justice Krishna Iyer said:

"By this high and only standard the Bill must fall morally if it exempts the non-Emergency criminals about whom prior Commission reports, now asleep in official pigeon holes, bear witness."

Therefore, this Act pertaining to the offences of that period is unwarranted and illegal as far as the judicial system is concerned. You may ask why I am stressing this aspect because this repealing Bill has only two clauses and the Statement of Objects and Reasons has stated one aspect:

"Further it has failed to achieve its object of speedy trial."

In this respect I would like to appeal to the Government to have a judicial system wherein we can have speedy trial of any offence. The old concept and procedure as far as the offences are concerned has changed tremendously abroad. We are still sticking to the old procedure. Therefore, my first submission is that Government must take initiative to bring forward a modern judicial system suited to our socio-economic and political system in the matter of procedure. Many people are starving in the jails for justice. Therefore, the primary duty of the Government is to have an impartial judicial system which will give justice to all the persons concerned. Therefore, this repealing Bill as passed by the Rajya Sabha ought to be passed unanimously in this House.

DR. SUBRAMANIAM SWAMY: Provided you give an understanding that you will never declare Emergency again.

(Interruptions)

SHRI XAVIER ARAKAL: Dr. Swamy, I stand for Emergency. Opposition has realised the folly and mistake of such a monstrous legislation in our judicial system and, therefore, I appeal to them to support this Bill unanimously.

SHRI A, K. ROY (Dhanbad): Mr. Chairman, Sir, those who participated in the debate in those days when this Special Courts Bill was brought for-

ward in the House, today will have a very sad experience. That excitement, that curiosity, that suspense is absent now. The Special Courts Bill was not enacted to try people involved in Emergency Excesses. Emergency was already tried because the People's Court in 1977 had punished them. The Special Courts Bill was brought forward with some specific object, to try those who had misused the political power during Emergency. I was listening to many hon. Members' speech sitting on that side. I would like to ask one thing. Did you support the proclamation of Emergency at that time? You tell me honestly.

SOME HON. MEMBERS: Yes.

SHRI A. K. ROY: You did not support. You are only saying it now officially.

SOME HON. MEMBERS: Yes, yes, we supported it.

SHRI A. K. ROY: Sir, they are saying it officially, no doubt but not privately or genuinely. I would like to ask one thing. If you approve of the actions of the Emergency, why are you not again bringing forward those monstrous Sections of the 42nd Amendment Bill which exonerated the Prime Minister and others from all those crimes? You are not bringing forward that thing. We amended the Constitution and made some special modifications under the emergency provisions of the Constitution. You are not reversing it. That means, internally you also think that you did something wrong during the Emergency. Today, you are afraid of confessing it.

Sir, the Janata Government took two years to bring forward a Special Courts Bill and the Congress-I Government also took two years to bring the Repeal Bill. I was in this House when the Special Courts Bill was brought forward and I was one of a very few who did not support it. I did not support the Special Courts Bill. Mr. Venkatasubbiah would perhaps remember this fact. But at the same time I do not support this Repeal Bill also. I want to amend this Bill so that we can try all the persons who misused their political power while remaining in the high office. That was our intention and that was what we wanted. I would like to point out that the intentions and the objectives of many of our friends who are otherwise not unfriendly with the then Government were not to repeal it, not to restrict it, not to erase it out but to extend it, enlarge it and modify it and amend it. That was our aim. You know that any Bill whether it should kept in the Statute Book or not, should depend on two criteria, type of people. They gave a series of amendments. How is it that the people at the highest office should not be questioned and their political morality should not be questioned? The basic object of the Special Courts Act was to ensure accountability of the persons holding high offices. They must be accountable to the people.

As we know, now-a-days in the general courts everything is delayed, and specially the politically powerful people can delay their cases to any extent. One of the Supreme Court Judge has said that if you want to start a litigation, first be sure of your heir, so that he can carry on the litigation after your death. Justice is on constant warfare with law. That is why, the Special Courts must be created during all times as and when required.

In this connection, I would like to quote what Shri Venkataraman, while speaking on the Special Court Bill at that time said. He is the acting Home Minister at present, and Shri Venkatasubbaiah is assisting him. I would request Shri Venkatasubbaian to listen to what Shri Venkataraman while bringing forward his amendment on the Special Court Bill said in the House on 9th March, 1979.

16.00 hrs.

First is its constitutional and legal validity. As many hon. have said, it was referred to the Supreme Court

[Shri A. K. Roy]

under Article 143(1) and its constitutional validity was checked.

16.01 hrs.

[Mr. Deputy-Speaker in the Chair]. And then the particular point about quality before law under Article 14 of the Constitution was also tested and brought about. Therefore, the legality as also the constitutionality of the Act was never in question. That was tested.

Secondly, there has been no difficulty in the working of the Act, there has been no operational difficulty. It is a three-lined Bill with two clauses, and it has six-lined Statement of Objects and Reasons. In the Statement of Objects and Reasons, it is stated:

> "The Special Courts Act, 1979 was enacted with the primary object of providing for the speedy trial of certain class of offences. The experience of the working of the Act has shown that it has not inspired public confidence....."

Where has it been tried? Special courts are not permanent courts; under Section 3 of the Act, Government has the power to create special courts by notification after the Commission of Enquiry brings out certain facts. After giving birth to the Special Court Act, the Janata Government died, and this Government right from its birth has been very particular that it would not give any sanction to create any special court. Therefore, the question of working of the special courts does not arise. The Act has remained on the Statute Book only. I wonder, how it hurts the present Government. After all, unless the Government creates a special court, the question of their working does not arise. Therefore, the point about the operational difficulty or the working difficulty as mentioned in the Statement of Objects and Reasons is absolutely irrelevant and untrue.

Now, I come to the political morality of this Act. Its political morality was questioned when it was first discussed and we were there to question it. Even the motivation of the Bill at that time was questioned and it was said that it had been brought about at a particular period for a particular person, or particular peole. That was definitely not proper. But for that amendments could have been brought about. Shri Venkatasubbaiah was also there at that time and the other Congress people were there. Nobody objected to the basic motives of Special Court Bill at that time.

SOME HON. MEMBERS: No, no.

SHRI A. K. ROY: They only wanted that the Bill should be non-discriminatory; it should not be restricted to a particular period, to particular type of offences, and to particular while putting his amendment, he said:

> "It is well known that offences have been committed in the past by men in public offices and public life. It is also common knowledge that people now in public offices and public life do commit and are committing these offences. There is no doubt that in future persons holding these public offices and in public life will commit these offences. Therefore, if you want that the purity of public life should be maintained, that the integrity in public life should be restored, then it is necessary that you should have a law which will take note of offences committed by people in public offices and in public life, whether in the past, present or future. Therefore, my suggestion is, if prima-facie evidence shows — and prima facie evidence is always established by investigation — that such offences have been committed then, irrespective of time and irrespective of the selective nature of the person chosen, any person who is guilty of such offences, who is accused of such offences, must be tried. That is the kind of law we would like to have."

What is he saying, Sir? Now, Members become Ministers. And Members, after becoming Ministers, like we read

in physical science, their motives and their views also get changed.

MR. DEPUTY-SPEAKER: Mr. Roy, when will you become a Minister.

SHRI A. K. ROY: Thank God, Sir. I would like to say, Sir, that day you pleaded for extension, enlargement, modification and amendment of the law, today you are coming with the repeal of the law. While sitting on the Chair, treasury benches, why are you getting afraid? It is a point, Sir, because yesterday only we debated that oily issue of what some people say, the error of judgment or some scandal of whatever it may be. But I would like to say this that if Gangotri is polluted, the Ganga cannot remain clean. Now, what is Gangotri? What is Gangotri?

AN HON. MEMBER: Why are you repeating?

SHRI A. K. ROY: Yes, I am repeating. Gangotri is not a person. Janata Party will feel Gangotri means Indira Gandhi; Congress people will feel Gangotri means Morarji Desai and some people, as some other Hon. friends giving a lecture, Charan Singh or some others many of them were saying Gangotri is a political corruption. It is this political corruption from which flows the economic corruption, social corruption, personal corruption, individual corruption. So, if you want to keep high moral, or high standard in public life, then you must have special courts. You must have a special device. So, Sir, special courts should not be repealed.

The Janata Party people had a tradition to do fair things in an unfair way and the Congress people have a tradition to do unfair things in a fair way. This is the difference between the Janata and the Congress. One will do fair things; their aim was fair to abolish, to eradicate the political corruption. But they brought it in such a way that it means that they are only to punish some people. The Congress people came out with this two-line Bill, but the motive is to give a permanent licence.

MR. DEPUTY-SPEAKER: Please conclude.

SHRI A. K. ROY: One minute, Sir. I will give one minute to....

MR. DEPUTY-SPEAKER: Mr. Venkatasubbaiah?

SHRI A. K. ROY: Yes, Sir. And one minute to you, Sir. By simply repealing the Bill, can you erase out everything of the Emergency Era? It is possible? What I feel is that if somebody does in some circumstances or some time some wrong things, people should not hide it. People should not erase it out. They must remain so that they are the warning for the future. That is why this Bill must remain as a warning for the future both for the Congress and for the Janata—Congress for bringing in Emergency and for committing the offences and for the Janata for leaving everything, except punishing the ex-Prime Minister. That was there in that Special Courts Bill which again was brought from that side, ot this side. Therefore, I say that the Special Courts should remain as a warning, both for Congress (I) and the Janata Party.

SHRI K. T. KOSALRAM (Tiruchendur): Sir, I support the Special Courts (Repeal) Bill. I take this opportunity to say that in the first Session of the Seventh Lok Sabha, I introduced a Private Members' Bill for repealing the Special Courts Act. Mr. Venkatasubbaiah gave me an assurance at that time that Government would introduce a similar Bill. Thereafter, I withdrew my Bill.

My friends in the Janata Party said that this Act was a general Act, under which anybody can be punished, and so on. But in the Special Courts Bill of 1979, it is said very clearly that it was meant "for such offences during the operation of the Proclamation of Emergency, dated the 25th June, 1975, issued under clause (1) of article 352 of the Constitution."

[Shri K. T. Kosalram]

There was only on specific purpose there in the previous Act, viz. to liquidate Mrs Gandhi politically. Only for that purpose was that Bill there. At that time, I strongly opposed it. It was said that nobody from the Congress benches opposed it then; but I strongly opposed it, and others also opposed it. And I am here, alive and present in the House.

The intention of that Bill was to liquidate Mrs Gandhi politically. That Bill was passed with jubilation by the Janata Members. From the Opposition benches at that time, I opposed it. Unfortunately for the Janata Party, and fortunately for our party, the Janata Government fell into the grave dug for Mrs Gandhi That is the result of that Act. At the time of passing that Bill, every Member of the Janata Party who spoke, mentioned Mrs Gandhi's name a hundred times—not once or twice. Day in and day out they took the name of Mrs Gandhi.

DR. SUBRAMANIAM SWAMY: She is a divine person, and so they took her name so many times.

SHRI K. T. KOSALRAM: My leader, Mrs Gandhi never mentioned anybody's name. My friend Mr Anbarasu mentioned some of the names. My leader Mrs Gandhi during these 2-1/2 years has never mentioned the names of Mr Morarji Desai or Mr Charan Singh. She has talked only about the policy of the Janata Party. But because of Janata rule, the image of the nation had been completely spoilt. I want to remind you all about this.

My friend has quoted one instance. There was one Judge and everybody knows that Judge. He had written a judgement against the earlier Mrs Gandhi's Government's policy itself. That Judge was appointed as the Commission. Loudspeakers were fitted in all the roads. They wanted everybody to hear the proceedings. That is the wonderful thing done by the Janata Party.

I want to say that during the freedom movement, I fought against the British Government. A number of cases were registered against me. Two special courts were appointed against me under the General Clauses Act.

PROF. MADHU DANDAVATE: Did they put you on par with Mrs Gandhi?

SHRI K. T. KOSALRAM: There was a General Clauses Act. Any Government can appoint a Special Court under it. But why have this Act? It is not at all necessary. It was there only for liquidating Mrs Gandhi's political career. This is the thing which the Janata Party did. Now all my friends in the Opposition benches are opposing the present Bill.

After laying down office, Mr. Sanjiva Reddy said that there was need for a strong Opposition. Our Opposition friends cannot become strong, just by abusing the ruling party. The philosophy of 'Not this, not this' is being practised by all the Opposition parties in our country. They have advanced hair-splitting arguments endlessly during the course of these three decades; and they have succeeded only in actually splitting their own hair. They have continued to split their own hair. We have seen one leader of theirs making allegations against another.

Mr Deputy Speaker, you were also there at that time in the other House. Everybody in the world knows one Minister of their Government making allegations against another Minister. So, if this Act continues, will all those allegations against these so-called leaders be sent to Special Courts? We don't want it. My leader does not want it. She has never touched upon this subject.

So, I strongly support this Bill.

प्रो० सत्यदेव सिंह (छपरा) : मेरा व्यवस्था का प्रश्न है। अभी आप से पहले चन्द्रजीत यादव जी जब उस आसन पर

थे तो उन्होंने मुझे अनुमति दी थी और कहा था कि आप को टाइम मिलेगा।

MR. DEPUTY SPEAKER: The time allotted for this Bill is two hours; and we have already spent about 3-1/2 hours.

Mr. Sunder Singh, if you want a chance, I will give it to you in the Third Reading. Now the Minister, Mr Venkatasubbaiah.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): Mr. Deputy Speaker Sir: here has been a very interesting debate on this repealing Bill which I have introduced. I am thoroughly disappointed. I had expected that the Opposition would give wholehearted support for the passing of this Bill, and help us to remove this obnoxious Act from the Statute Book. (*Interruptions*) I am really very much disappointed. It is not true that we have taken a long time to come up with an amending Bill before this House. I introduced the amending Bill in Rajya Sabha on 19-8-1981. The Rajya Sabha has also approved the repealing of this Act.

Dr. Subramaniam Swamy who is a present Member of the House, said that like Mahabharata and Ramayana, we must often repeat certain things, so that people might remember Emergency excesses. That is what we were told. I am reminded of a story in Mahabharata where Kamsa is hanted by Lord Krishna all the time. During 2-1/2 years of Janata Party rule, with some honourable exceptions like that of Mr Dandavate, who was sitting then in the Treasury benches, every Member of the Janata Party who spoke about Mrs. Gandhi in very critical terms. People who are here now and who were here in those days also will very well remember it. But never did our leader during those 2-1/2 years take their names personally.

DR. SUBRAMANIAM SWAMY: She put Mr. Dandavate in jail.

SHRI P. VENKATASUBBAIAH: Can you cite any instance in which history when a person who was elected by the people with an overwhelming majority and who occupied a seat in Parliament, was prosecuted and expelled from the House — not only expelled, but also jailed? aleader of international fame who is identified with the down-trodden and weaker sections of the society. If you can come across any such incident in the world's history, I am prepared to apologise. This is the vindictive attitude of the Government. They never governed nor did they take any welfare measures except that we had 20-point programme and they had only one-point programme; that one-point programme was against Mrs. Gandhi.

Some of our members said that the preamble itself denotes that this is intended to have a political vendetta against certain individuals. The preamble betrays the real intention of the then party in power. I thought that they would come with some very cogent and plausible arguments to justify their stand with regard to the opposition to this amending Bill. I would like to quote in this connection the statement made by the then Home Minister, Shri Charan Singh. He issued a statement in Suraj Kund where he was convalescing. He said that in any other country the former premier would have been facing a Nuremburg type trial and referred to the intensity of feeling among the people on the government's failure to put Mrs. Gandhi behind the bars by now." This is the statement made by the then Home Minister.

DR. SUBRAMANIAM SWAMY: He was made the Prime Minister also.

SHRI P. VENKATASUBBAIAH: Because of your fault; and his leader for whom he has got great respect Mr. Charan Singh was under the impression that Mr. Morarji Bhai was

[Shri P. Venkatasubbaiah]

against this kind of an Act. So, that provoked him to issue a statement of this sort. That was the harmony that existed between the Prime Minister and the Home Minister of that day. About the constitutionality of the Special Courts Act, I want to quote the observation made by Justice Singhal. Even Justice V.R. Krishna Iyer who is supposed to be a radical judge and who has now retired. He has also said, while making an observation on this, when it was referred to the Supreme Court. I quote:

> "I understand that the Bill hovered perilously near the unconstitutionality in certain respects but was saved by the application of pragmatic principles."

That was what Shri Krishna Iyer also opined in those days.

We thought that an Act of this sort does not deserve to be on the statute book. It is not that we are afraid, that we anticipate that the other party will come into power and institute an enquiry against some of us sitting on the Treasury Benches. We will not go in that way of the Janata Party. We are solidly behind our leader, our Prime Minister. It is the peoples' court that has to give the verdict, not special courts or any such courts. People have given their verdict in a massive way and they have thrown the Janata Party lock, stock and barrel. We do not want to take that recourse. I donot want to go into all these points that have been raised. This Act suffers from certain infirmities. There is delay. The jurisdiction of the court has not been removed. Article 227 which ha been amended in June 1979, reposes the jurisdiction of the High Court also. I say that the existing law and the procedure are adequate enough to cope with the situation.

Another point that has been made out by some of the members here is that there are certain factors that are inherent in every judicial act. There are certain factors which lead to delay. I have already said in my opening remarks that a Judge of the High Court nominated by the Chief Justice may refuse to work. And secondly, the writ jurisdiction of the High Court remains. This is a constitutional provision under Article 226 and it cannot be touched. If the person concerned takes recourse to this, there may be delay. I have mentioned that the High Court has got under Article 227 power for superintendence over all courts and tribunals within its jurisdiction. What has been done is that undtr Section 11 of the Act an appeal from the order of the Special Court will lie to the Supreme Court. But it does not take away the High Court's power of superintendence over the courts within its jurisdiction. These were some of the points raised by Shri Datta yesterday. I wanted to draw his attention to the fact that the Fourty-fourth Amendment that has been made, again gives power to the High Courts for superintendence. So the delay is inherent. But as many friends have pointed out, we have to evolve such a judicial system as to suit the socio-economic policy of the country. That is a bigger question. I will pass on what-ever observations are made by hon. Members, to the Law Minister, whether we can evolve such a system or statute to ensure speedy justice. For a politician who is in public life the ultimate court, or the Supreme Court, is the people. We will be judged by our actions whether we sit on the Treasury Benches or on the Opposition; when we go to the polls, people will give the verdict. It is the intention of our Prime Minister that we should not take a political vendetta or vengeance against a politician, because, we differ in politics. It is for the people to Judge which Party is to be returned to power. It is a political game in Parliamentary democracy. And I have assured hon. Members that there is no motive behind it by coming forward with this Bill to repeal this Act. We are as much concerned with purity in public life as any hon. Member there. We do not shirk our

responsibility when it comes to that. With these words— I do not want to take much of the time of the House —I only again make an appeal to our friends. Dr. Subrananiam Swamy mentioned about emergency. He wanted us to give an assurance, Sir, ... (*Interruptions*).

DR. SUBRAMANIAM SWAMY: Do you rule out another emergency?

SHRI P. VENKATASUBBAIAH: Dr. Subramaniam Swamy is not perhaps serious when he made his observations. It is for our system, Parliamentary Democracy as it is in this country, and it is for the people to decide what political arty should come into power. I will again appeal to Dr. Subramaniam Swamy and his friends opposite. I know Mr. Roy, I was sitting along with him in the Opposition during the previous regime. I know. He vehemently opposed this Bill when it was introduced and he has taken the same stand. He is dispassionate and impartial both to the ruling party and the Opposition. With these few words I again appeal to hon. Members to unanimously support the passing of this amending Bill.

DR. SUBRAMANIAM SWAMY: The Minister has not answered whether he rules out another Emergency.

MR. DEPUTY-SPEAKER: Please, please. He has already answered.

The question is:

"That the Bll to repeal the Special Courts Act, 1979, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: Now, we come to the clauses.

The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 1—short title

Amendment made:

Page 1, line 3,—

for "1981" *substitute* "1982" (2)

(Shri P. Venkatasubbiah)

MR. DEPUTY-SPEAKER: The question is:

"That clause 1, as amended, stand part of the Bill."

The motion was adopted:

Clause 1, as amended, was added to the Bill.

Enacting Formula

Amendment made:

Page 1, line 1,—

for "Thirty-second" *substitute*— "Thirty-third" (1)

(Shri P. Venkatasubbaiah)

MR. DEPUTY-SPEAKER: The question is:

"That the Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

SHRI P. VENKATASUBBAIAH: I beg to move.

"That the Bill, as amended, be passed."

MR. DEPUTY-SPEAKER: Motion moved:

[Mr. Deputy Speaker]

"That the Bill, as amended, be passed."

श्री सुन्दर सिंह (फ़िल्लौर) : डिप्टी स्पीकर साहब, जो लोग अभी इस बिल के खिलाफ़ बोले हैं, असल में इस कानून की वजह से ही इनका भट्टा बैठ गया था। यह कानून इन्होंने इन्दिरा जी को कैद करने के लिए बनाया था, जिस का नतीजा यह हुआ इनका बुरा हाल हो गया, ज्यों-ज्यों ये उनको तकलीफ़ देते थे, लोग बरखिलाफ़ होते थे। हरिजन रोते थे कि ये इन्दिरा जी को तंग कर रहे हैं। यह जो एक्ट था इस को चरण सिंह के लड़के के खिलाफ़ इस्तेमाल करें तो पता लग जाएगा . . . .

डा० सुब्रह्मण्यन स्वामी : करो न।

श्री सुन्दर सिंह : हम तो इस बिल को आपकी बेहतरी के लिए लाये हैं, वरना ये सब अन्दर हो जाते। अभी गोयल बोल रहे थे, बड़े शानदार आदमी हैं। वह आप बेचारे** उनको तो खुश होना चाहिए। कौशल राम ने सच बोला है। उसने कहा है —

Follow the truth wherever it may lead you; Carry your ideas to the utmost logical conclusion; Be not cowardly and hypocritical;
You shall surely succeed.

कौशल राम ने जो कहा है—शानदार कहा है। असली बात यह थी कि इसे इन्दिरा जी को कैद करने के लिए किया था। आप ने जो बड़े-बड़े लेक्चर दिए—यह तो बड़ी सीधी सी बात थी, इस को मान लेना चाहिए कि जो हम ने किया था, गलत किया था और उसी का यह नतीजा हुआ कि हमारा भट्टा बैठ गया . . . .

श्री मूल चन्द डागा : इन्होंने मान लिया था।

श्री सुन्दर सिंह : अगर मान लिया था तो फिर हाउस का इतना वक्त क्यों जाया किया। जो इतना लम्बा बोले हैं उनके बरखिलाफ़ इसको इस्तेमाल करना चाहिए . . .

डा० सुब्रह्मण्यन स्वामी : क्या आप दोबारा एमर्जेंसी लगाना चाहेंगे ?

श्री सुन्दर सिंह : एमर्जेंसी के लिए बाबू जगजीवन राम ने कहा था—एमर्जेंसी चंगी थी, लेकिन गलत इस्तेमाल हुई और इसी वजह से काम खराब हुआ। इसलिए इस बात को रहने दो। आप जब बरसरेइक्तदार आओ इसका इस्तेमाल करो, फिर परिणाम देख लेना, भट्टा बैठ जाएगा। आप नपुंसक हो, आप का कोई लीडर नहीं है। जब इलैक्शन होते हैं, आप के चार पांच आदमी खड़े हो जाते हैं। नतीजा यह होता है कि आप का भट्टा बैठ जाता है। आप इतनी कुर्बानी नहीं कर सकते कि एक लीडर बनायें। देवीलाल को निकाल दिया। किसानों के बड़े लीडर बने हुए हैं। किसान ने किसान को निकाल दिया। यह कहता फिरता है कि मैं बहुत ऊंचा आदमी हूं। मैं जानता हूं—वह जो कुछ है। इसी की वजह से सारी जमीनें लोगों ने रखी हुई हैं। जो लैंड-रिफ़ार्म हुआ उस को होने नहीं दिया। गरीबों का नाम लेते हैं। यह एक्ट इन के बरखिलाफ़ इस्तेमाल होना चाहिए जिन्होंने लैंड रखी हुई है। हरिजनों का नाम लेते हैं, महात्मा गांधी का नाम लेते हैं। जब महात्मा गांधी के रास्ते पर चलना नहीं चाहते तो उसका नाम क्यों लेते हैं। चार-चार सब्जियां खाते हैं और महात्मा गांधी का नाम लेते हैं। यह एक्ट इन्होंने सिर्फ़ इन्दिरा गांधी को बदनाम करने के लिए बनाया था। ज्यों-ज्यों आप उन पर ज्यादती करते थे, त्यों-त्यों लोग उन के साथ हो जाते थे

**Expunged as ordered by the Chair.

और वे यह कहते थे कि यह क्यों हो रहा है। उन्होंने आप से अच्छी तरह से बदला लिया है। इसलिए मैं आप को यह सजैशन दूंगा कि यह जो बिल है, इस को रिपील होना चाहिए और इस में आप को भी हमारा साथ देना चाहिए। आप के लिए भी यह बेहतर है और हमारे लिए भी इस में बेहतरी है।

जब कोई ऐसी बात होती है, तो आप बोट क्लब पर जा कर बड़ा शोर मचाते हैं। यह बोट क्लब आप के लिए ही है। जब कोई आदमी हार जाता है तो वह वहां पर शोर करता है। यह बोट क्लब आपके लिए है। वह वहां जाएं और स्नान कर ले। वहां पर आप कभी हरिजनों को इक्ट्ठा कर लेते हैं और कभी फ्लां को इक्ट्ठा कर लेते हैं। मैं आप को बताऊं कि यह जो कानून बना था यह बड़ा खराब काम हुआ था और इसको खत्म होना चाहिए।

आप जानते होंगे कि जब सिकन्दर की गवर्नमेंट थी, तो उस के खिलाफ़ खाकसार उठे थे और उस ने 300 आदमी कत्ल करवा दिए थे। इस तरह के काम पहले हुए थे। हमारे यहां भी जब लहरी सिंह मिनिस्टर थे, तो रोहतक में 2 हजार रुपये लेकर बड़े बड़े आदमियों को कत्ल करवा दिया जाता था। लहरी सिंह ने पुलिस आपरेशन कर के 200 गुंडों को मार दिया और सब ठीक हो गया। मैं आपको यह भी बताऊं कि जब प्रताप सिंह की हमारे यहां गवर्नमेंन्ट थी, तो मैं उस में मिनिस्टर था। उस वक्त फ़तेह सिंह ने मरण वृत रखा था। इस पर लोग कहने लगे कि अगर यह मर गया, तो क्या होगा। इस पर प्रताप सिंह ने कहा कि अगर मर जाएगा, तो चार आदमी उठा कर ले जायेंगे, पांचवा देखता हूं कि कौन जाता है? इसलिए बागड़ी जी ने जो यह कहा कि पंजाब में जो हो रहा है, उस के दबाने के लिए सख्ती की जाए, तो मैं उसकी ताईद करता हूं। उन्होंने बिल्कुल सही बात कही है। गवर्नमेंट सख्ती से चलती है। आज हो क्या रहा है। बदमाश अगर किसी को मार जाता है, तो उस को कहते हैं कि यह तो शहीद हो गया। बड़ा शानदार आदमी था, शहीद हो गया। जो इस तरह की बात कहता है, उस को आप क्यों नहीं पकड़ते।

मैं बहुत लम्बी-चौड़ी बात नहीं कहना चाहता। इन शब्दों के साथ मैं यह कहता हूं कि इसको रिपील करना चाहिए। जो सही बात है, जो अच्छी बात है, उसको मान लेना चाहिए और अपोजीशन सिर्फ़ अपोजीशन के लिए नहीं होता है। मैं आप को बताऊं कि जो आदमी सच बोलता है, अच्छी बात कहता है, तो दुनिया उस को समझती है कि वह सही है और जो चीप पापूलेरिटी लेना चाहता है, उस को कोई पूछता तक नहीं है। उसका भट्टा बैठ जाता है जैसे आप का बैठ गया। इस लिए इस बिल को रिपील करने का मैं समर्थन करता हूं।

SHRI P. VENKATASUBBAIAH: He is our senior-most Member. Whatever he has said will be given the serious consideration that it deserves.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

16.39 hrs.

PREVENTION OF BLACKMARKETING AND MAINTENANCE OF SUPPLIES OF ESSENTIAL COMMODITIES (AMENDMENT) BILL